

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/468/(IB)/CB/2017
NAME OF THE APPLICANT : THIRUPUR SURYA HITECH APPAREL PVT LTD
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. V.M. Karthik
Ramalingam
&
Associates.

financial Creditors

V.M. Karthik

2. Ambika Menon

corporate Debtor
for IRP

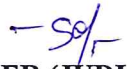
Ambika Menon

3. T-SAKRISTAN

ORDER

Mr. V.M. Karthik, Learned Counsel for Financial Creditor present. Ms. Ambili Menon, Learned Counsel for Corporate Debtor present. Mr. T. Sai Krishnan, Representative for IRP present. In the first meeting of CoC, the resolution came to be passed for appointment of Resolution Professional viz., Mr. G.V. Ravikumar. Based on which we vide order dated 28.08.2017 asked the Registry to send the name for confirmation of the IBBI. Pursuant to which, the IBBI vide their communication dated 13.09.2017 confirmed the name of the R.P. Therefore, we appoint Mr. G.V. Ravikumar as R.P. in the matter and direct him to proceed in the matter in accordance with law. The IRP viz., Mr. S. Muthu Raj stands relieved of his duties. Corporate Debtor is directed to make payment of fee amounting to Rs.1,19,680/- to the IRP within three weeks. A copy of this order shall be sent to the Corporate Debtor and the RP for compliance and for information to CoC.


MEMBER (TECHNICAL)


MEMBER (JUDICIAL)

ghk